

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH ALIAHABAD

Dated : Allahabad this the 19th day of Dec.1995.

QUORUM: Hon'ble Mr. S.Das Gupta, Member-A Hon'ble Mr. T. L. Verma, Member-J

O.A. No. 799 of 1995.

Versus

- 1. The Union of India through Ministry of Defence, (Finance), New Delhi.
- The Controller General Defence, Accounts, West Block, R. K. PUram, New Delhi.
- The Chief Controller of Accounts (Factories),
 Auckland Road, Calcutta-1.

ORDER(Oral)

(By Hon'ble Mr. S. Das Gupta, A.M)

The applicant in this case was removed from service by order dated 9.12.1994. Against the said order, the applicant filed an appeal dated 12.1.1995, a copy of the memo of appeal is placed at Annexure-A-4. It is stated that the said appeal has not yet been disposed of.

we

....contd. 2/---



- 2. Learned counsel for the applicant submits that at this state, he prays for a limited relief of disposal of his appeal. In view of this we direct the respondent No. 2 to whom the appeal has been addressed that in case, the appeal has not so far been disposed of, the same be disposed of by reasoned and speaking order expeditiously.
- The applicant is directed to make available a copy of memo of this appeal together with certified copy of this order to the addressee of the appeal by registered post. The respondent No.2 shall dispose of the appeal within a period of two months from the date of receipt of the copy of memo of appeal.

4. The application is disposed of in limine with the above direction.

Member (J)

Member-(A)

Pandey/-